

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.532 of 2003

New Delhi, this the 7th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Vinod Kumar, S/o Sh. Attar Singh,
R/o H.No.536, V & PO: Rani Khera,
Delhi-110081.

....Applicant

(By Advocate : Shri U. Srivastava)

Versus

Govt. of N.C.T. of Delhi, through

1. The Chief Secretary,
Delhi Secretariat, Players Building,
Behind I.G. Stadium, New Delhi.

2. Delhi Subordinate Service Selectionn Board,
Through its Chairman,
Institutional Area, Vishwas Nagar,
Shahdara, Delhi-110032.

3. Chief Fire Officer,
Delhi Fire Service, Barakhamba Road,
Connaught Place, New Delhi.

....Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

As a result of the advertisement for the posts of Fire Operator, the applicant contends that he had applied and had been selected.

2. By virtue of the present application, he seeks a direction to the respondents to consider and finalise the case for selection to the post of Fire Operator.

3. Keeping in view the nature of the assertion made, it is directed that the Chief Fire Officer will go into the same and pass a speaking order as to why the applicant is to be appointed or not. It should be

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(2)

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done within three months from the date of receipt of a certified copy of the present order and communicate it to the applicant.

4. With these directions, the OA is disposed of at the admission stage itself.

Nagrath
(A.P. Nagrath)

Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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